

CENTRAL ADMINISTRATIVE TRIBUNAL: ERNAKULAM BENCH

Dated the thirtyfirst day of July, One thousand nine hundred and eighty nine.

Registration No. DA 67/89

Present

Hon'ble Shri NV Krishnan, Administrative Member
and

Hon'ble Shri N Dharmadan, Judicial Member.

S Pulikesi

: Applicant

Vs

1. The Union of India rep. by
the Secretary to Government
Ministry of Home Affairs
Government of India, New Delhi.

2 The State of Kerala rep. by
the Chief Secretary to Govt.
Government Secretariat,
Trivandrum.

3 The Director General of Police,
Kerala, Police Headquarters,
Trivandrum.

: Respondents

Mr TRG Wariyar

: Counsel of Applicant

Mr PVM Nambiar, SCGSC

: Counsel of Respondent-

O R D E R

Shri NV Krishnan, Administrative Member

The Sr CGSC appears for Respondent-1. No representation for Respondent 2 & 3.

2 It is pointed out by the Sr CGSC that the application is directed against the order of suspension and the relief prayed is to direct Respondent-2 to reinstate the applicant in service, if necessary by quashing the order dated 10.12.87 (Annexure-1) by which the applicant was placed under suspension forthwith.

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Counsel of Respondent-1 states that he has received a letter dated 17.4.89 from the Ministry of Home Affairs stating that the applicant who was under suspension has since been reinstated in service.

Counsel of Respondents files a copy of this letter to be placed on the record.

3 In view of the submission we find that the application has become infructuous and accordingly it is dismissed.

N. Dharmadan
(N Dharmadan)
31.7.89
Judicial Member
31.7.89

NV Krishnan
(NV Krishnan)
31.7.89
Administrative Member
31.7.89